

¹THE DELIMITATION OF COUNCIL CONSTITUENCIES ²[(KARNATAKA)] ORDER, 1951

In pursuance of section 11 of the Representation of the People Act, 1950 (43 of 1950), the President is pleased to make the following Order, namely:—

1. This Order may be called the Delimitation of Council Constituencies ²[(Karnataka)] Order, 1951.

2. The constituencies into which the State of ³[Karnataka] shall be divided for the purpose of elections to the Legislative Council of the State from (a) the graduates' constituencies, (b) the teachers' constituencies, and (c) the local authorities' constituencies in the said State, the extent of each such constituency and the number of seats allotted to each such constituency shall be as shown in the following Table:—

²[TABLE

Name of Constituency	Extent of Constituency	Number of seats
1	2	3
<i>Graduates' Constituencies</i>		
1. Karnataka North-East Graduates	Bidar, Gulbarga, Raichur and Koppal districts and Bellary districts including Harapanahalli taluk of Davanagere district	1
2. Karnataka North-West Graduates	Bijapur, Bagalkot and Belgaum districts	1
3. Karnataka West Graduates	Dharwad, Haveri, Gadag and Uttara Kannada districts	1
4. Karnataka South-East Graduates	Chitradurga, Davanagere (excluding taluks of Channagiri, Honnall and Harapanahalli), Tumkur and Kolar districts	1
5. Karnataka South-West Graduates	Shimoga district including channagiri and Honnalli taluks of Davanagere district, Dakshina Kannada, Udupi, Chickmagalur and Kodagu districts	1
6. Karnataka South-Graduates	Mysore, Chamarajanagar, Mandya and Hassan districts	1
7. Bangalore Graduates	Banagalore and Banagalore rural districts	1
<i>Teachers' Constituencies</i>		
1. Karnataka North-East Teachers	Bidar, Gulbarga, Raichur and Koppal districts and Bellary districts including Harapanahalli taluk of Davanagere district	1
2. Karnataka North-West Teachers	Bijapur, Bagalkot and Belgaum districts	1
3. Karnataka West Teachers	Dharwad, Haveri, Gadag and Uttara Kannada districts	1
4. Karnataka South-East Teachers	Chitradurga, Davanagere (excluding taluks of Channagiri, Honnalli and Harapanahalli), Tumkur and Kolar districts	1
5. Karnataka South-West Teachers	Shimoga district including channagiri and Honnalli taluks of Davanagere district, Dakshina Kannada, Udupi, Chickmagalur and Kodagu districts	1
6. Karnataka South-Teachers	Mysore, Chamarajanagar, Mandya and Hassan districts	1
7. Bangalore Teachers	Banagalore and Banagalore rural districts	1
<i>Local Authorities' Constituencies</i>		
1. Bidar Local Authorities	Bidar district	1
2. Gulbarga Local Authorities	Gulbarga district	1
3. Bijapur Local Authorities	Bijapur and Bagalkot district	2

1. See Notifn. No. S.R.O. 1416, dated the 19th September, 1951.

2. Subs. by Notifn. No. S.O. 615(E), dated, 2nd August, 1999, for "Mysore".

3. Subs. by the Mysore State (Alteration of Name) (Adaptation of Laws on Union Subjects) Order, 1974, for "Mysore" (w.e.f. 1-11-1973).

(PART II.—STATUTORY ORDERS)

1	2	3
4. Belgaum Local Authorities	Belgaum district	2
5. Uttara Kannada Local Authorities	Uttara Kannada district	1
6. Dharwad Local Authorities	Dharwad, Haveri and Gadag districts	2
7. Raichur Local Authorities	Raichur and Koppal districts	1
8. Bellary Local Authorities	Bellary district and harapanahalli taluk of Davanagere district	1
9. Chitradurga Local Authorities	Chitradurga district and Davanagere district excluding Channagiri, Honnali and Harapanahalli taluks	1
10. Shimoga Local Authorities	Shimoga district and Channagiri and Honnali taluks of Davanagere district	1
11. Dakshina Kannada Local Authorities	Dakshina Kannada and Udupi districts	2
12. Chikmagalur Local Authorities	Chikmagalur district	1
13. Hassan Local Authorities	Hassan district	1
14. Tumkur Local Authorities	Tumkur district	1
15. Mandya Local Authorities	Mandya district	1
16. Bangalore Local Authorities	Bangalore district	1
17. Bangalore Local Authorities	Bangalore Rural district	1
18. Kolar Local Authorities	Kolar district	1
19. Kodagu Local Authorities	Kodagu district	1
20. Mysore Local Authorities	Mysore and Chamarajanagar district	2]

3. Any reference in this Order to a district shall be construed as a reference to the area comprised within that district on the ¹[1st day of September, 1998].

1. Subs. by Notifn. No. S.O. 615 (E), dated 2nd August, 1999, for "1st day of December, 1987".